

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 961 of 2011

(Arising out of Order-in-Original No.36/2010/ST dated 31.12.2010
passed by the Commissioner of Central Excise, Customs and Service
Tax, Cochin.)

M/s. BESL Infra-Projects Ltd.

1st Floor, Thykkootathil Buildings,
Vazhakkala, kakkanad (W) PO
Kochi – 682 030.
Kerala State

Appellant(s)

VERSUS

**The Commissioner of Central
Excise**

Cochin Commissionerate,
C.R. Buildings,
I.S. Press Road,
Kochi – 682 018.
Kerala

Respondent(s)

APPEARANCE:

None for the Appellant.

Ms. Money Jain, Joint Commissioner, Authorised Representative for the
Respondent

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

Final Order No. 20877 / 2025

DATE OF HEARING: 23.06.2025

DATE OF DECISION: 23.06.2025

PER : P.A. AUGUSTIAN

None present for the appellant. The matter had been listed
on various occasions on 19.02.2025, 08.04.2025, 28.05.2025
and today 23.06.2023. On all these dates, none appeared nor
any request for adjournment. The notices sent to the appellant

on all these dates have been returned as 'left'. It seems that the appellants are not serious to prosecute the matter before this forum and consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in Open Court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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